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DUVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

NEW DELHE, THE 7th June, 1993

NO TIFICATION (INCOME-TAX)

S.O.No. (E). In exercise of the powers conferred by Section 28 of the Interest Tax Act, 1974 (45 of 1974), the Central Government, on the recommendation of the Reserve Bank of India, being of the opinion that it is necessary and expedient so to do in the public interest, hereby exempts the interest on foreign currency loans by foreign lenders granted to, and received by, Incian parties outside India from the levy of interest-tax.

Notification No. 930]

(F.No. 160/22/92-I TA-I)

(G. AUTHURAMAKRISHNAN) DIRECTOR TO THE GOVERNEENT OF INDIA.

To The Manager, Gavernment of India Press, Ring Road, Mayapuri Industrial Area, (Near Rajouri Garden), New Delhi.

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- 1. The Manager, International Finance, ANZ Grindlays Bank, Investment Funds, 15, Kasturba Gandhi Marg, New Delhi-1.
- 2. The Controller, Exchange Control Department, Reserve Bank of India, Bombay.- 400 023.

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